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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ W.P.(C) 11694/2021 & CM APPL. 36171/2021,
DR RAVINDER PARTAP Petitioner
Through Mr. Abhimanyu Yadav, Adv.

versus

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF
DELHI & ORS. Respondents
Through Mr. Anurag Ahluwalia, CGSC on
behalf of Respondent no. 4 (Ministry of Health
and Family Welfare)

CORAM:
HON'BLE MS. JUSTICE REKHA PALLI

ORDER
22.10.2021

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1. Though the petitioner has not filed any additional documents despite opportunity, keeping in view the fact that this Court is already examining this aspect in W.P.(C) 11845/2021. Issue notice. Mr.Ahluwalia accepts notice for the respondent no.4.
2. Upon the petitioner taking steps, issue notice to the respondent nos.1 to 3 returnable on 03.02.2022.
3. Counter affidavit, if any, be filed within six weeks. Rejoinder thereto, if any, be filed within four weeks thereafter.

REKHA PALLI, J

OCTOBER 22, 2021

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